

COURT- 1

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APL No. 387 OF 2018 & IA No. 1746 OF 2019 & IA No. 1747 OF 2019

Dated: 26th September, 2019

Present:
Hon'ble Mrs. Justice Manjula Chellur, Chairperson
**Hon'ble Mr. Ravindra Kumar Verma, Technical
Member(electricity)**

In the matter of:

Lanco Anpara Power Limited **Appellant(s)**
Versus
Central Electricity Regulatory Commission **Respondent(s)**

Counsel for the Appellant(s) : Gaurav Dudeja
Counsel for the Respondent(s) : Kavita Parihar for R-2
Rahul Srivastava for R-3

ORDER

IA No. 1746 of 2019

(Application for condonation of delay in filing rejoinder)

For the reasons set out in the application, delay of 30 days in filing the *rejoinder* is condoned.

Application is disposed of.

IA No. 1747 of 2019

(Application for condonation of delay in filing rejoinder)

For the reasons set out in the application, delay of 30 days in filing the *rejoinder* is condoned.

Application is disposed of.

APPEAL NO. 387 OF 2018

Rejoinder, if any, shall be filed by next date of hearing.

List the matter on **17.12.2019.**

Ravindra Kumar Verma
Technical Member(electricity)

Justice Manjula Chellur
Chairperson

MK